

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 799/91
Rxx8xx

198

DATE OF DECISION 11-8-92

C. Sehajpal

Petitioner

Mr. G R Menghani

Advocate for the Petitioner(s)

Versus

Union of India & another

Respondent

Mr. P M Pradhan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

N.D

MGIPRRND-12 CAT/86-3-12-86-15,000

By
V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESKOT ROAD, BOMBAY-1

OA No. 799/91

Chandrashekhar Sehajpal
Manager Gr.I
Canteen Stores Department
'ADELPHI', Maharshi Karve Road
R/o. Quarter no.11
Priyadarshani
Ghatkopar; Bombay

..Applicant

V/s.

1. Union of India
through the Secretary
Ministry of Defence
South Block
New Delhi 11

2. General Manager
Canteen Stores Department
Ministry of Defence
"ADELPHI", 119 M K Road
Bombay 20

..Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.
Hon. Shri M Y Priolkar, Member(A)

APPEARANCE:

Mr. G R Menghani
Counsel
for the applicant

Mr. P M Pradhan
Counsel
for the respondents

ORAL JUDGMENT:
(Per: S K Dhaon, Vice Chairman)

DATED: 11-8-92

This petition is directed against
an order dated 15.11.91 whereby the respondents
purported to discontinue the ad hoc promotion
of the applicant. The other relief claimed is
that the respondents may be directed to take
expeditious steps to regularise the services
of the applicant on the promotional post.

2. Shri Pradhan, who appears on behalf
at the bar
of the respondents, stated that during the pen-

dency of this application the applicant has again been appointed to the promotion post on ad hoc basis. In view of this statement, this application becomes infructuous in so far as the order dated 15.11.1991 is concerned.

3. With regard to the second prayer Shri Pradhan states that the UPSC has to give its decision as to whether the service of applicant should or should not be regularised. He assures that necessary papers would be forwarded to the Commission for taking necessary action. We direct the respondents to act expeditiously and forward the papers to the UPSC. It goes without saying that the UPSC will consider the case of applicant along with others.

4. With these observations the application is disposed of finally. There shall be no order as to costs.

○ 
(M Y Priolkar)
Member(A)


(S K Dhaon)
Vice Chairman